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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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OA NO. 2321/2003

This the 19th day of September, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

R. K. Nagpal
Programme Executive
All India Radio,
Parliament Street,
New Delhi.

(By Advocate: Sh. K. B. S. Rajan)

Versus

1. Union of India
through Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. The Director General,
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant who is working as Programme Executive under Director General, All India Radio has been transferred from AIR, Delhi to AIR, Rohtak and has challenged the same. Applicant made a representation vide Annexure A-4 dated 18.8.2003 in which he pointed out that as per the transfer policy particularly para 9 which provides that when the question of transfer is considered, as a normal rule, a person with the longest stay at the station, irrespective of the rank(s) held by him earlier, should ordinarily be transferred first.

2. Applicant in his representation also annexed a list of 24 persons who according to the applicant are having longer stay than the applicant. Though the representation has been disposed of vide order dated 17.9.2003 (Annexure A-2) but it seems that it is a non-speaking order and nothing has been

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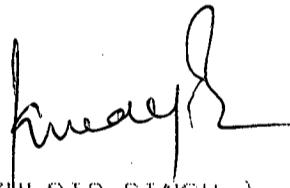
(3)

commented over the 24 candidates who are having longer stay than that of the applicant in Delhi itself.

3. In view of the above, I find that it is necessary that respondents should decide the representation of the applicant by passing a reasoned and speaking order particularly on the aspect that whether persons having longer stay in Delhi have been retained in Delhi in defiance of the present policy. Let the representation be decided dealing with this aspect of the grievance of the applicant within a period of one month from the date of receipt of a copy of this order. A copy of the OA be treated as supplementary representation.

4. Till then the impugned order of transfer be not affected. If any grievance survives thereafter, applicant may agitate his case afresh.

Dasti..


(KULDIP SINGH)
Member (J)

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push m/s for modification order